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To

Hon'ble the Chief Justice of Rajasthan
Rajasthan High Court
JODHPUR.

Respected Sir,

May I take this opportunity to inform your Honour that Hon'ble Rajasthan High Court has issued a Circular as well as Notification on 24.06.2021 under which the modalities of regular hearing of cases in Hon'ble Rajasthan High Court as well as Subordinate Courts/Tribunals were issued.

Sir, the modalities mentioned at S.No.1 of Notification dated 24.06.2021 and S.No. 2 of Circular dated 24.06.2021 issued by the Hon'ble Rajasthan High Court under which 'entry in the court premises will be permitted only to the persons who have completed 14 days after their 2nd dose of Covid-19 vaccination on showing the final vaccination certificate issued by the competent authority at the entry gates. Relaxation will be given only to those persons whose vaccination cannot be done for medical reasons as per advisory of the Central/State Government after scrutiny'.

The above restriction of advocates to enter into the court premises is having no proper reasoning as majority of the lawyers are not vaccinated for 2nd dose across the state for the circumstances beyond their control. Kindly consider that there is no such restriction by the State for movement of an individual.